

**Approach Roads to Ahmedabad and Bombay Airports**

\*176. SHRI SHARAD YADAV: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have received complaints about the miserable condition of the approach roads to the airports of Ahmedabad and Bombay;

(b) whether roads leading to the other major airports in India, too, are found to have been in a state of disrepair; and

(c) the steps taken to repair these roads, including sub-way sections, as at Santacruz, Bombay by the Airports Authority and the Central and State Governments?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH). (a) Some complaints about the unsatisfactory condition of the approach roads to the airports of Ahmedabad and Bombay were received. Both these approach roads have since been repaired and are now in good condition.

(b) and (c). The limited sections of roads leading to the international airports at Madras, Delhi and Calcutta, from the respective main roads, which are looked after by the International Airports Authority of India, are in quite good condition. In regard to domestic aerodromes, the main roads connecting these aerodromes are maintained by the concerned State Governments/Municipalities etc. and it is their responsibility to keep them in serviceable condition. The need for proper maintenance of approach roads to aerodromes was brought to the notice of the State Governments as early as in February, 1969. When any case of unsatisfactory condition of approach road comes to notice, the matter is taken up with the State authorities concerned for undertaking necessary repairs.

**Alleged Collusion between Haji Mastan and Income Tax Authorities in Bombay**

\*177. SHRI S. N. MISRA: Will the Minister of FINANCE be pleased to state:

(a) whether it has come to the notice of the Government that a portion of the Bombay Garage which has been hired by the Income Tax Department, Bombay at Rs. 20,000 per month belongs to Haji Mastan;

(b) whether Government have found any collusion of some Income Tax officials with Haji Mastan; and

(c) if so, the names of such officials and action taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) This building belongs to F. M. Chinoy & Co. (P) Ltd. However, Shri Haji Mastan and his associates acquired all the shares of this company in December, 1968. The Income-tax Department has hired an area of 19,000 sq. ft. in these premises on a monthly rental of Rs. 42,750/- from Haricharan Purshottamdas Trust, who had taken the premises on lease from Kamrunnissa Trust, a lessee of F. M. Chinoy & Co. The trustees and beneficiaries of Kamrunnissa Trust are relatives of Shri Haji Mastan.

Haricharan Purshottamdas Trust who are in the business of acquiring and renting/leasing suitable premises and, after developing the same, hiring out/selling such premises, renovated these premises and let out that to the Income-tax Department in 1972 in the normal course of their commercial activities.

(b) No, Sir.

(c) The question does not arise.